280.	Written Answers to	[RAJYA SABHA]	Unstarred Questions
Sl. No.	States Wage ra	te (w.e.f. 01.04.2013)	Wage rate (w.e.f. 01.04.2014)
29.	Andaman and Nicobar	198-210	222-235
30.	Chandigarh	209	227
31.	Dadra and Nagar Haveli	175	182
32.	Daman and Diu	150	170
33.	Lakshadweep	166	195
34.	Puducherry	148	167

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Revamping of MGNREGA

3504. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government is considering to revamp the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) and change it as a scheme;
 - (b) if so, the details thereof and the reasons therefor,
- (c) whether there is a strong resentment from the opposition apprehending total dilution of the Act; and
 - (d) if so, the details thereof?

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THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) No, Sir. There is no proposal at present to convert the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) into a Scheme. However, major steps taken by the Government to improve the programme implementation under MGNREGA are as follows:

- At least 60% of the works to be taken up in a district in terms of cost shall be for creation of productive assets directly linked to agriculture and allied activities through development of land, water and trees.
- The wage-material ratio for works taken up by agencies other than Gram Panchayats would be counted at the district level to facilitate taking more durable assets.
- The associated outcomes of each work would be estimated before taking up the work and the same would be measured after completion of the workthereby bringing in more focus on outcomes.

- The quality of the assets is sought to be improved through better planning and closer technical supervision.
- States/UTs have been asked to operationalize the provision relating to compensation for delayed wage payments as per Para-29, Schedule-II of MGNREGA 2005.
- States/UTs have been asked to strengthen social audits of MGNREGS works in accordance with the provisions of the Audit of Schemes Rules 2011 issued in consultation with the Comptroller and Auditor General of India.
- With a view to avoid bogus attendance and to check instances of tempering and misuse of muster rolls, the e-Muster system has been introduced.
- For smooth fund flow, the electronic Fund Management System (e-FMS) has been introduced which would also reduce delays in payment of wages.
- All States have been requested to appoint Ombudsman at the district level for grievance redressal.
- The State and district level Vigilance and Monitoring Committees monitor the scheme. These are now being reconstituted.
- (b) Do not arise.
- (c) No communication has been received in the Ministry indicating resentment from the opposition apprehending total dilution of the Act.
 - (d) Does not arise.

Assistance to Uttarakhand under MGNREGA

†3505. SHRI MAHENDRA SINGH MAHRA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the amount of funds being provided to Uttarakhand under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), district-wise;
- (b) whether complaints have been received from the State for non-payment for the works done under MGNREGA;
 - (c) if so, whether the complaints have been addressed; and
 - (d) the steps taken to avoid such complaints under MGNREGA in future?

 $[\]dagger \textsc{Original}$ notice of the question was received in Hindi.